

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 19th day of July Two Thousand and Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)
THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A.310/944/2019

N.S. Mani,
S/o. P. Natarajan,
Microphotographist (Retd.),
FOB, 4th Floor, Block3,
Jain Sudharsana,
Rajakilpaukkam,
Chennai- 600 073.

.....Applicant

(By Advocate : M/s.P. Balasubramanian)

Vs.

1. The Union of India Rep. by Secretary
Ministry of Culture,
Room No.502, ' C' Wing,
Shastri Bhavan, New Delhi- 110 002;
2. Director General,
National Archives of India,
Janpath,
New Delhi-110 001.

.....Respondents

(By Advocate: Mr. Su. Srinivasan)



ASV

Heard. Applicant has filed this O.A. seeking the following reliefs:-

- 1) To give suitable directions to the respondents and pass appropriate order with respect to the applicant's representations dated 28.04.2017 for consequential benefits of fixation of pay on par with his junior with effect from 07.07.2018 (II MACP) and third MACP with effect from 07.07.2014.
- 2) to pass such further or other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."
2. When the matter is taken up, Learned counsel for the applicant submits that applicant's Annexure A-2, representation dated 24.08.2017 in regard to his grievance, is pending with the authorities for disposal and which had evoked no response till date. Learned counsel for the applicant submits that applicant would be satisfied if the authorities are directed to consider and dispose of the aforesaid pending representation within a time limit to be set by the Tribunal.
3. Mr. Su. Srinivasan, Learned Sr. Central Govt. Standing Counsel, who takes notice on behalf of the respondents has no objection to the above prayer.
4. In view of the limited relief sought by the applicant, **the OA is disposed of at admission stage by directing the respondents to consider and dispose of applicant's pending Annexure A/2, representaiton dated 24.08.2017 by passing a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.**
5. The OA is accordingly disposed of at admission stage. No costs.